

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCIVIL APPEAL Diary No. 57323/2024

[Arising out of impugned final judgment and order dated 25-10-2024 in CAAT(I) No. 1351/2022 passed by the National Company Law Appellate Tribunal]

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

SUNIL KUMAR AGARWAL & ORS.

Respondent(s)

(FOR ADMISSION, IA No. 70684/2025 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS, IA No. 70683/2025 - EXEMPTION FROM FILING O.T. and IA No. 70682/2025 - STAY APPLICATION)

Date : 01-04-2025 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) :

Mr. Abdhesh Chaudhary, Adv.
Ms. Geetanjali Setia, Adv.
Ms. Ila Shikhar Sheel, AOR

For Respondent(s) :

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

Issue notice and tag with Civil Appeal No. 901/2023, titled
"New Okhla Industrial Development Authority vs. Sunil Kumar
Agrawal".

Notice will be served by all modes, including *dasti*.

The directions given in the order dated 17.02.2023 passed in
the aforesaid civil appeal will apply in this case also.

Signature Not Verified

Digitally signed by
Deepak Guglani
Date: 2025.04.02
17:57:21 IST
Reason:

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR